IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDERABAD. 17-4-1990 0.A.No. 1002 of 1989 DATE OF DECISION:-XXXXXXX Between:-SMT.B.ANASUYAMMA Petitioner(s) SHRI P.KRISHNA REDDY _ -Advocate for the petitioner(s) Versus UNION OF INDIA & ANOTHER Respondent. _ SHRI N.R.DEVRAJ Advocate for the Respondent(s) CORAM: THE HON'BLE MR. B.N. JAYASIMHA, VICE-CHAIRMAN. THE HON' BLE MR. D.SURYA RAO, MEMBER (JUDICIAL). allowed to see the Judgment ? 2. To be referred to the Reporter or not ? 3. Whether their Lordships wish to see the fair copy of the Judgment ? 4. Whether it needs to be circulated to other Benches of the Tribunals ? 5. Remarks of Vice Chairman on columns 1, 2, 4 (To be submitted to Hon'ble Vice Chairman where he is not on the Bench) D.S.R. H.M.J.1 H.V.C.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

O.A.No.1002 of 1989

Date of Order: 17-4-1990

Between:

Smt.B.Anasuyamma

Applicant

and

- 1.Union of India represented by the Secretary, Railway Board, Rail Bhavan, New Delhi.
- 2. The Chief Personnel Officer, South Central Railway, Rail Nilayam, Secunderabad.

Respondents

Appearance: -

For the Applicant : Shri P.Krishna Reddy, Advocate.

For the Respondents: Shri N.R.Devraj, Standing Counsel for Railways.

CORAM

THE HONOURABLE SHRI B.N.JAYASIMHA, VICE-CHAIRMAN.
THE HONOURABLE SHRI D.SURYA RAO, MEMBER (JUDICIAL).

(JUDGEMENT OF THE BENCH DELIVERED BY HON'BLE SHRI B.N.JAYASIMHA, VICE-CHAIRMAN.)

1. The applicant is a Junior Lecturer working in the Railway Junior College, Lallaguda, Secunderabad. She has filed this application seeking a direction to the respondents to consider her case for selection to the post of Junior Lecturer in Economics for promotion on permanent basis in the Railway Junior College, Lallaguda, without insisting upon 50% marks in M.A. degree.

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- We have heard Shri P.Krishna Reddy, learned Counsel for the Applicant, and Shri N.R.Devraj, learned Standing Counsel for the Department.
- It is now stated by Shri P.Krishna Reddy, learned Counsel for the Applicant, that the respondents have regularised the services of the applicant vide their letter No.P.594/SEl/Vol.III, dated 2-4-1990 (Office Trder No.2/1990).
- In the circumstances, as the applicant has already got the relief sought in this application, this application is dismissed as infructuous. No order as to costs.

(Dictated in Open Court)

(B.N.JAYASIMHA)

VICE-CHAIRMAN

(D.SURYA RAO) MEMBER (JUDICIAL)

Date: 17-4-1990,

やくDEPUTY REGISTRAR(J)

NSR

TO:

The Secretary, (Union of India), Railway Board,

Rail Bhavan, New Delhi.
2. The Chief Personnel officer, south central railway, Rail

Nilayam, Secunderabad.

3. One copy to Mr.P.Krishna Reddy, Advocate, 3-5-899, Himayatnagar, Hyderabad.

4. One copy to Mr.N.R.Devaraj, SC for Railways., CAT, Hyderabad.

5. One spare copy.

kj.

2 ml Sw

TYPED BY: ES

COMPARED BY :

IN THE CENTRAL ADMINISTRATIVE TRIBU-NAL: HYDERABAD BENCH: HYD.

HON'BLE MR.B.NAJAYASIMHA: V.C. HON'BLE MR.D.SURYA RAD:MEMBER:(JUDL)

A N D

HON'BLE MR.J.NARASIMHA MURTHY(M)(J)

A N D

HON'BLE MR.R.BALASUBRAMANIAN:(M)(A)

DATED: 17.4.90

ORDER/JUDGMENT:

M.A./R.A./C.A./No. in-T.A.No. W.P.No. in-D.A.No. (002/89)

Admitted and Interim directions issued.

Allowed.

Dismissed for default.

Dismissed of with direction.

M.A. ordered.

No order as to costs.

Sent to Xerox on:

Central Administrative Tribunal
DESPATCH
3 MAY 1990
HYDERAMAD BENCH.

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